

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 11.09.2012

OA No. 632/2012

Mr. S. Shrivastava, counsel for applicants.

Heard learned counsel for the applicants.

Although, by way of filing the present O.A., the applicants have challenged the order dated 08.08.2012 (Annexure A/1) by which the benefits of M.A.C.P. granted to the applicants have been withdrawn. Further, vide annexure A/2 letter dated 04.09.2012 addressed to the applicants; the applicants were called upon to submit their representation(s), if any, within a period of one week. It is stated at the bar that the applicants have filed their representation(s) pursuant to this letter dated 04.09.2012 (Annexure A/2), which is pending for consideration before the respondents. In view of this, it is expected from the respondents to decide the representation(s) of the applicants in accordance with the provisions of law by passing a reasoned and speaking order. However, till the disposal of the representation(s) of the applicants, it is expected from the respondents that no recovery shall be made effective.

2. In view of the above observations, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat